

HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES

[2020-21] __

(FORTY EIGHT REPORT)

ON THE

BUDGET ESTIMATES

FOR 2019-20

TRANSPORT DEPARTMENT



(Presented to the House on March, 2021)

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

2021

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2020 21)

CHAIRPERSON

1 Shri Subhash Sudha MLA

MEMBERS

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2	Rao Dan Singh MLA	Member
*3	Shri Ram Kumar Gautam MLA	Member
4	Shri Aftab Ahmed MLA	Member
5	Shri Lakshman Napa MLA	Member
6	Shri Sitaram Yadav MLA	Member
7	Shri Parmod Kumar Vij MLA	Member
8	Shri Amit Sihag MLA	Member
9	Shri Mewa Singh MLA	Member

 * Sh Ram kumar Gautam MLA resigned from the membership of the Committee was accepted by the Hon ble Speaker w e f 04/01/2021

SECRETARIAT

- 1
- Shri R K Nandal Secretary Shri Dinesh Kaushik Deputy Secretary 2

INTRODUCTION

- 1 I the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2019 2020 in respect of Transport Department and (ii) Implementation of outstanding recommendations / observations of the Committee
- 2 A brief summary of the recommendations/observations of the committee is given in Appendix (i) and (ii) in respect of Transport Department and Implementation of outstanding recommendations/obser vations respectively The summary is not exhaustive and for full recommendations or observations of the Committee reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned
- 3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat
- 4 The Committee are thankful to the Chief Secretary and Additional Chief Secretary and Principal Secretaries/Secretaries/representative of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee
- 5 The Committee is also highly thankful and appreciates the working of the Secretary Deputy Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted whole-hearted cooperation and assistance rendered by them

Subhash Sudha, MLA, Chairperson Committee on Estimates

The 2nd March 2021

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REPORT

Constitution of the Committee

1 The Committee on Estimates for the year 2020 21 consisting of nine members was nominated by the Hon ble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 3rd March 2020 and notified vide Haryana Vidhan Sabha Secretariat Notification No 1- EC/2020-21/38 dated 3rd June 2020

Appointment of Chairperson

2 Shri Subhash Sudha M L A was appointed the Chairperson of the Committee

Sittings

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3 The Committee held/fixed 30 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

Implementations/Recommendations

4 The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1995 96 2003 04 2006 07 2007-08 2008 09 2012 13 2015-16 2018 2019 pertaining to Public Health Engineering Environment Development and Panchayats Industries and Commerce Welfare of Scheduled and Backward classes Irrigation and Water Resources Agriculture and Farmers Welfare Public Works(B&R) Public Health Engineering departments and also orally examine the representative of Public Works(B&R) Agriculture and Farmers Welfare Development & Panchayats Departments

The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

Selection of Departments

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5 The Committee Selected the following Departments with a view to scrutinize their Budget Estimates -

- 1 Excise & Taxation Department
- 2 Food & Supply Department
- 3 Transport Department
- 4 Public Health Engineering Department
- 5 Health Service s Department
- 6 Power Department

Scrutiny/Framing of Questionnaire/Oral Examination

6 The Committee scrutinized the material and framed questionnaire in respect of the Transport Department for the year 2019 20 and orally examined the representative of the Transport Department

The Committee also scrutinized the material and framed the questionnaire in respect of the Public Health Engineering Department for the year 2020-21

The Committee also scrutinized the material relating to the Excise & Taxtation Department Haryana on the Budget Estimates for the year 2020-21 but not framed the questionnaire due to paucity of time

Supplementary Estimates

7 The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2020 21 and examined the representative of the Finance Department as well as other Department concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore

General Observation – Finance Department

8 The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these Departments have experienced that the replies there of are not being sent by some of the departments in time inspite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Department so that replies are sent in time in order to streamline the functioning of the Committee

9 The Report of the Committee in respect of Transport Department are in the following paras

10 Structure, Functions and Mission of department -

Prior to 2003 the Transport Department performed both the regulatory functions and commercial functions of providing stage carriage services. It was bifurcated into two separate departments in 2003 i.e. the Commercial Wing which operates the Haryana Roadways (under Director General State Transport) and the Regulatory Wing (under Transport Commissioner) which is concerned with enforcement of various provisions of the Motor Vehicles Act 1988 and related Acts and Rules/Regulations made there under The functions staffing pattern and heads of these two wings are separate and distinct. The recruitment and service conditions for both the wings have been differentiated after bifurcation in the Month of May 2018 into two independent wings. The service rules for this wing are yet to be framed and notified. The Regulatory Wing of the Transport Department performs the functions of a Motor Vehicles.

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The structure of the regulatory wing had been different at different times SDO(C) have been performing the work of registration of motor vehicles and

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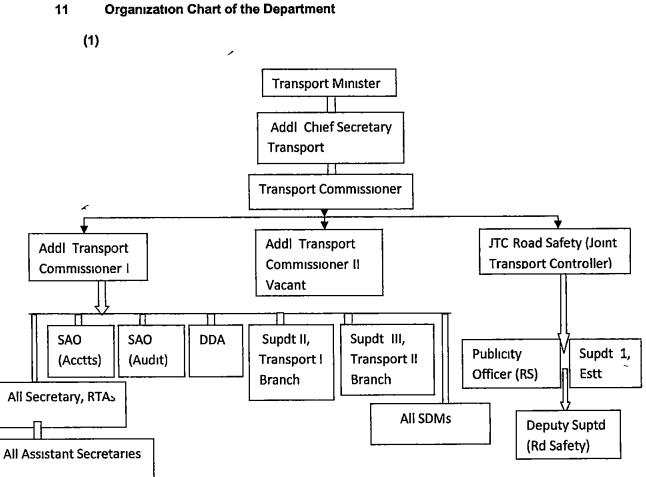
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issue of driving licences / conductor licences since inception of the State in respect of personal vehicles. The RTAs have been performing rest of the functions under the Motor Vehicle Act 1988. There were only four regions in the State with 4 RTAs till 1989 which was increased to six regions in 1990 with 6 RTAs. In 1996 the work was transferred to all the SDO (Civil)s. Again in 1997 ten regions were formed with 10 RTAs and in 2001 each district was made a region under 19 DTOs. In 2006 the work was once again transferred to SDO (Civil)s. In 2007 all districts have been made a region each with 21 RTAs. At present 22 Secretary RTAs have posted in each district who are looking after the work of their respective district. Presently the Secretary RTAs have been appointed as Registering & Licensing Authorities in respect of transport vehicles and 74 SDO(Civil)s are functioning as Registering & Licensing Authorities in respect of non transport vehicles.

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(2) The Organization of the Director General, State Transport, Haryana and its subordinate offices

*Additional Chief Secretary(Transport)

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- (1) Director General State Transport Haryana -
 - (I) Additional Director General State Transport I
 - (II) Additional Director General State Transport-II
 - (III) 24 Depots of Haryana Roadways
- (1) 12 Sub- depots of Haryana Roadway
- (2) 22 Driver Training School
- (3) 3 Govt Central Workshops
- 12 Functions of The Transport Department (Regulatory Wing)
- (1) The Transport Department (Regulatory Wing) is a major revenue earning department of the State Government It administers the following Acts/Rules
 - I Motor Vehiclès Act 1988
 - II Central Motor Vehicle Rules 1989
 - III Haryana Motor Vehicle Rules 1993
 - IV Carriage by Road Act 2007
 - V Carriage by Road Rules 2011
 - VI Haryana Motor Vehicle Taxation Act 2016
 - VII Haryana Motor Vehicle Taxation Rules 2016

The mission objectives and functions of the Transport Department are as under -

MISSION

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- 1 To ensure the safety of the citizens using the road network in the State
- 2 To promote environment friendly transport services in the State
- 3 Up gradation of Human Resources & Infrastructure in the transport sector in the State
- 4 Integration of different modes of Transport in the State with respect to cost efficiency and convenience
- 5 To provide a fair regulatory framework for the Transport sector
- 6 To provide IT enabled citizen services in the transportation sector to increase transparency and service-delivery quality
- 7 To generate revenues for the Transport sector

OBJECTIVES

- 1 To improve Efficiency and easy accessibility of Public Transport Services to the common public
- 2 Promotion of Road Safety
- 3 Streamlining of Citizen Services
- 4 Environment friendly transportation and improvement in quality of vehicles on roads
- 5 Efficient collection of revenue from taxes fees and enforcement

FUNCTIONS

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- 1 Registration of motor vehicles
- 2 Issue/renewal of certificate of fitness to transport vehicles
- 3 Grant/ renewal of permits to transport vehicles
- 4 Issuance/renewal of driving and conductor licences
- 5 Issuance/renewal of licences to driving school
- 6 Grant of permission to pollution check centers
- 7 Making stage carriage schemes
- 8 Promotion of road safety to minimize the accidents
- 9 Collection of taxes and fees
- 10 Enforcement of the provisions regarding offences by motor vehicles
- 11 Implementation of Vahan & Sarathi Version 4 software on the basis of Smart card based DL/RC

(2) The functions of the Director General, State Transport department, Haryana and its subordinate offices is as under

Haryana Roadways is amongst the best run State Road Transport Undertaking of the country At present it has a fleet of 3789(as on 30 06 2019) buses which is being operated from 24 depots and 12 sub depots Haryana Roadways buses operated an average of 10 75 lac Kms daily and carry an average of 9 75 lac passengers every day It has set up 110 modern bus stands all over the State besides a large number of bus queue shelters for the convenience of travelling people The performance of Haryana Roadways has been noteworthy on parameters like age of fleet vehicle and staff productivity operational cost per km accident rate and fuel efficiency

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13 Budget

The department was asked by the Committee to know about the total budget allocated to the department for the financial year (2019-20) scheme/work/project wise together with the amount spent thereon upto 1st August 2019

(1) The Department replied as under

Recurring Expenditure (Salary, Wages, OE, OC, TE etc) -

- (I) During Year 2019 20 Finance Department Haryana has allocated a sum of Rs 27 75 Crore to meet out the salary and contingent expenditure etc in respect of the staff posted at Transport Commissioner Haryana and all RTAs A sum of Rs 13 09 Crore expenditure has been incurred by August 2019
- (II) During 2019 20 Finance Department Haryana has allocated a sum of Rs 2296 3 Crore to meet out the salary and contingent expenditure etc in respect of the staff posted at Director State Transport Haryana and depots/sub depots A sum of Rs 941 00 Crore expenditure has been incurred by September 2019

Non Recurring Expenditure (Capital Expenditure)

(I) A sum of Rs 76 00 Crore allotted to meet out the Capital Expenditure that is construction of RTA office purchase of land for IDTR payment for Smart card based DL/RC On Road Safety aspects and payment for providing 4 Mbps leased line in favoure of BSNL Ambala A sum of Rs 9 90 crore expenditure has been incurred upto September 2019 (II) A sum of Rs 251 55 Crore has been allotted to meet out the Capital Expenditure i e construction of bus stands acquisition of land purchase of buses construction of Bus queue Shelters etc Against the provision of Rs 251 55 Crore a sum of Rs 55 49 crore expenditure has been incurred by September 2019

After going through the written reply and oral examination of the representatives of the department the Committee observed that the department has spent little amount and is left to spend more money/amount. The Committee therefore, desired that the latest position about budget may be supplied to the Committee and also recommends the copy of supreme court order in which the registration of the B S4 vehicles has stayed by the court be supplied to the Committee at the earliest

14 Vacant Post

In the reply to the Questionnaires of the Committee the information with regard to the vacant posts supplied by the department is as under

(I) There are following categories wise regular and permanent posts in the department -

Category	Total post	Filled post	Vacant post	Remarks
Class I	26	4	22	Additional Charge of Secretary RTA give to concerned ADC in 22 District
Class II	66	14	52	These posts are lying vacant due to non finalization of service rule of Group B
Class III	569	261	308	These post are lying vacant due to non finalization of service rule of Group C and due to non providing of staff by the police department the requisition of 23 posts of Setno typist was sent to HSSC as per existing rules
Class IV	103	38	65	The requisition of 38 posts of Peon sent to HSSC
Total	764	317	447	

Filled Vacant Remarks Sanction Category Posts Posts Posts Management 1664 1328 336 Staff 12717 1 4 ration of the exiting bus Operational 12727 00 fleet application in respect of Staff sanction posts of drivers/conductors i e if 3500 buses available than there are 4900 posts are required for each category Post have been sanction keeping in view the fleet strength of 4600 buses Workshop 4291 1940 2351 Staff 2687 15995 18682

(II) There are following categories wise regular and permanent posts in the department

After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department

15 Temporary, daily wages posts

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In the reply to the Questionnaires of the Committee the information with regard to temporary daily wages posts supplied by the department is as under -

(i) There are following categories wise temporary and daily wages posts in the department

Category	Filled posts	Remarks
Part Time Work Charged Contract and other if any	14+9+116 = 139	These posts are filled up by Hartron and working on contract basis on D C rates and Group D posts are filled through outsourcing agency

(II) There are following categories wise temporary and daily wages posts in the department -

Category	Filled Posts	Remarks
Management Staff	~	
Operational Staff		
Workshop Staff	662	These Group D posts are filled through out-sourcing policy

After going through the written reply and oral examination of the representatives of the department the Committee was not satisfied and observed that department not fill up the vacant post easily Therefore the Committee recommends that the distit wise list of persons along with address appointed on apprentice basis be supplied to the Committee at the earliest

16 Complaints

In the reply to the questionnaire of the Committee regarding complaints received and enquiry conducted regarding irregularities/embezzlements/ misappropriation of funds against the officers/officials of the department. The department reply as under

A (1) During the Audit in the year 2017 it has come to the notice an amounting to Rs 1710600/- was not deposit in the bank/treasury by Sh Shiv Darshan TSI posted in RTA Kurukshetra The recovery has been made along with interest and the official charge sheet under rule 7 under Haryana Civil Service (P&A) Rules 2016 has been issued

(2) During the Audit in the year 2018 it has come to the notice an amounting to RS 182060/ was not deposited in the bank/treasury by Sh Surinder Singh TSI posted in Panchkula The recovery has been made and the official charge sheet under rule 8 under Haryana Civil Services (P&A) Rules 2016 has been issued

(3) In the month December 2019 the Secretary RTA Charkhi Dadri has informed that Sh Narender Boora T I has not deposited in the bank/treasury amounting to Rs 25 28 300/-. The official place under suspension on 13 12 2019 and the Secy RTA was also directed to got F I R against the delinquent official

B (1) During October 2018 strike days General Managers karnal had got printed bus tickets from local market at their own level without obtaining prior approval Later on department noticed that General Manager Gurugram Palwal and Narnoul has also initiated these steps A detailed audit was got conducted

by the audit teams constituted by the Head Quarter Audit team karnal has found embezzlement and now the matter is the state Vigilance department Haryana

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(2) During 2019-20 a matter regarding non recovering of parking fees rent from the contractor has came to the notice wherein building clerk has not recovered the dues amounting Rs 55 lakh (appox) as per audit report A FIR against both (Building clerk and Contractor) has been registered by General Manager Haryana Roadways Ambaia

(3) A matter regarding embezzlement in respect of toll has been noticed at Panipat and after enquiry in to the matter the authorities lodged FIR against delinquent official Sh Krishan Kumar Inspector

The Committee is not satisfied with the reply of department Therefore, the Committee recommends that the status of recovery, name and action taken against the delinquent officers/officials be submitted to the Committee at the earliest

17 Court cases

On being asked by the Committee regarding number of cases pending at present in different court alongwith the financial implication involves therein together with full detail of each such case

The department replied as under -

The total number of 246 cases are pending in different in Hon ble Courts and approx Rs 10 55 48 435/ financial implication involved in these cases

After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied and Committee observed that matter is very serious in nature Therefore, the Committee recommends that latest position/detail of the court cases i e sategwise, namewise, yearwise, courtwise alongwith the financial implication thereon be intimated to the Committee at the earliest

18 Physical Verification

On being asked by the Committee regarding physical verification of all the stocks in the stores of the department the department replied as under -

It is submitted that the physical verification of all the stocks lying in stores of depots of Haryana Roadways is audited regularly every year by the Committee constituted at depot level The physical verification/stock checking during last three years of stores of depot of Haryana Roadways also conducted regularly the information of the same is as under ~

No	Name of the Depot	Physical	Physical ventication of store inventory		Any irregularities/ misappropriation of store
		Year 2016 17	Year 2017 18	Year 2018 19	funds
1	Chandigarh	Yes	Yes	Yes	Nil
2 -	Panchkula		-	Yes (New Depot)	Net
3	Ambala	Yes	Yes	Yos	Nil
4	Kaithal	Yes	Yes	Yes	- Nel
5	Yamunanagar	Yes	Yes	Yes	Nel
6	Karnal	Yes	Yes	Yes	
7	Kuruk hetra	<u>No</u>	Yes	Yes	Shortage amount ₹ 18335/ found during physical venfication in year 2017 18 Chief Store keeper Sh Ramesh Kumar Charge sheeted under rule 4B and order issued for recovery of ₹ 18336/ against Sh Ramesh Kumar
8	Jind	Ye	Yes	Yes	NII
9	Sonepat	Yes	Yes	Yes	Nil
10	Panipat	Yes	Yes	Yes	NII -
11	Delhi	Yes	Yes	Yes	Nil
12	Fandabad	Yes	Yes	Yes	Nil
13	Gurugram	Yes	Yes	Ÿes	Nil
14	Rewan	Yes	Yes	Yes	NII
15	Rohtak	Yes	Yes	Yes	Nil
16	Bhivani	Yes	Yes	Yes	
17	Ch Dadri	Yes	Yes	Yes	Nil
18	Jhajjar	Yes	Yes	Yes	Nil
19	Hisar	Yes	Yes	Yes	
20	Fatehabad	Yes	Yes	Yes	NI
21	Sirsa	Yes	Yes	Yes	Nil
22	Namaul	Yes	Yes	r <u>Yes</u>	Nil
23	Palwal	Yes -	Yes	Yes	NII
24	Nuh	Yes	Yes	Yes	NII

Report of Physical verification of stores of depots of Harvana Roadways

The Committee examined the matter of physical verification with department representatives the Committee recommends that the amount of recovery



shown at serial no 7 should be recovered at the earliest and also intimate to the Committee

19 Numbers and Types of Vehicles

On being asked by the Committee regarding the total number and type of vehicles with department

The department replied as under

- (i) There are 3769 Vehicles as on 31 12 19 with the department included buses Jeeps and Cars etc
- (II) There are total 48 vehicles as on 31 12 2019 include Jeeps an Cars

During oral examination of the representatives of the department the Committee futher ask to the department about the strength of buses as required The department stated about shortage of buses before the Committee therefore as and when the 867 buses come in the department then the work of department run smoothly Therefore, the Committee recommends that latest detail of 867 buses, as and when the shortage of 867 buses will be removed may also be intimated to the Committee at the earliest

20 Audit of department

On being asked by the Committee regarding the audit paras/ objections raised and action taken by the department on these audit paras during the last three years

The Department replied as under -

(1) Accountant General Haryana has conducted 24 audit during last three years As per the Comptroller and Auditor General of India report ending in march 2018 Transport Department Haryana has only para titled underutilization of buses The exit of the para is regarding procurement of buses with higher technical specification without upgrading the workshop facilities/technical skills of the mechanics and non arrangement of annual maintenance contract led to underutilization of 317 buses out of 418 buses and consequent loss of Rs 48 81 crore The department also paid Rs 1 91 crore on account of insurance and road tax on the off – road buses which was avoidable ñ

(2) Accountant General Haryana has conducted audit during the last three years total paras is 351 and amount involving Rs 6834 43 lakh out of these an amount of Rs 814 73 lakh has been recovered and balance is Rs 6023 41 lakh

After going through the written reply and oral examination of the representatives of the department, the Committee observed that there is gross negligence on the part of department and the defaulting Officers/ Officials are liable for negligence, therefore, the appropriate action will be taken against the defaulting Officers/Officials The department request before the Committee and sought the time for submission of full detail about the negligence and stated that the detailed reply will be submitted to the Committee Thus the Committee is not satisfied and recommends that the latest action taken report/position be submitted to the Committee at the earliest

21 Special Transport Service

On being asked by the Committee regarding whether any special Transport service is likely to be started for senior citizen and children in the state during the year 2019-20

The department replied as under -

Seat No 5 is reserved for senior citizen in Haryana Roadways ordinary buses in future there is no proposal to ply special buses for senior citizen by the State Transport Department Haryana Presently State Transport Department plying 181 buses on 173 routes for girls students/women's in the state Under Beti Bacho Beti Padhao Yojna five depots namely Panchkula Ambala Kurukshetra Karnal and Yamuna Nagar are plying 36 buses on 20 routes In addition plying of special buses for girls students in the next budget for whole state is under consideration

After going through the written reply and oral examination of the representatives of the department the Committee recommends that these type of buses should be ply in other remaining district of the state as soon as possible and the Committee also be informed

22 Condem/Govt Vehicles/Buses

On being asked by the Committee regarding the number of Government Vehicles/buses have been declared condemiduring the last three years



The department replied as under

- (1) Total 1218 buses has been declared condemned during the financial year 2016 17 to 2018-19
- (2) There are 6 Govt vehicles which have been declare condemned during the last 3 years

After going through the written reply and oral examination of the representatives of the department Committee is not satisfied and recommends that the list of district wise condemned buses and the policy/procedure adopted for declaring the buses as condemned be submitted to the Committee as soon as possible

23 Encroachment

The department was asked by the Committee to know about the persons/parties who encroached upon the property of the department during the last three years along with action taken

The department replied as under -

There is encroachment upon the property of the department (Ambala depot) only at Palika Vihar Ambala To purchase this land an amount of Rs 9 27 400/ has been paid to the Commissioner Municipal Corporation Ambala by department In this regard the request has already been sent to the Commissioner Municipal Corporation Ambala for refund with interest vide Genral Manager Haryana Ambala letter No 3755/BC Dated 31 12 2019

After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied Therefore, the Committee recommends that the latest position/action taken report be submitted to the Committee at the earliest

24 Annual Administrative Report

In reply to the questionnaire regarding annual administrative reports the department replied as under -

The Annual Administrative Report for the year 2007 08 2008 09 and 2009-10 has published AAR 2010 11 2011-12 2012-13 have been sent to printing and



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stationery department for publication AAR 2013-14 has been sent to Govt for approval

The review of Annual Administrative report for the year 2011 12 have been sent to Printing and Stationary Department for publication

After going through the written reply and oral examination of the representative of the department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest

25 Steps taken against happened accident

In reply to the questionnaires regarding steps are being taken by the department to check the happened accidents incidents day-by day in the state the department replied as under -

(1) Refresher training is imparting to Driver/conductor from time to time through refresher training course at Drive training Institute Murthal to reduce accidents Apart from this eye sight/fitness of all the drivers is got done through CMOs of concerned District during Road safety seminars/programmers got conducted in each depot by GM in consultation with traffic police officer and other road safety experts

- (2) The following steps are being taken by the department
- 1 Conduct Drivers training in IDTR at Rohtak Bhadurgarh and Karnal refresher training etc

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- 2 Inspection and Testing Center at Rohtak for fitness of commercial vehicles
- 3 Awareness campaign run by the Transport and police Department
- 4 Challaning of vehicles and driving licence suspend to reduce the road accidents

After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied Therefore, the Committee recommends that the latest position be submitted to the Committee

26 Construct the bus queue shelter

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In reply to the questionnaires regarding any proposal of the department to construct the bus queue shelter the department reply as under -

Presently there is no proposal received in the department to construct the new Bus Queue Shelter opposite in the new grain market Bansi Ial Park Hunuman gate Sabji mandi and Rohtak Gate in Bhiwani city and in the village Bamla Maneharu haluwas Kitlana Nimdiwali and court of Bhiwani assembly constituency However Bus Queue Shelter at Sabji Mandi Rohtak Gate has aleardy been functioning

After going through the written reply and oral examination of the representatives of the department the Committee recommends that the bus queue shelter may be constructed in the village Kheri Chokta and Baas in Narnoul constituency where the numbers of villages are connected

Appendix I

Summary of recommendations/observations of the Committee on

Estimates (2020-21)

Sr Page Paragraphs Observations/Recommendations made by the No of the Committee Report

12	3	4

TRANSPORT DEPARTMENT

- 1 After going through the written reply and oral 10 13 examinaton of the representatives of the department the Committee observed that the department has spent little amount and is left to spend more money/amount The Committee therefore, desired that the latest position about budget may be supplied to the Committee and also recommends the copy of Supreme Court order in which the registration of the BS4 vehicles has stayed by the court be supplied to the Committee at the earliest
- 2 11 14 After going through the written reply and oral examination of the respresentatives of the department the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department
- 3 12 15 After going through the written reply and oral examination of the representatives of the department the Committee was not satisfied and observed that department not fill up the vacant post easily Therefore, the Committee recommends that the distt wise list of persons alongwith address appointed on apprentice basis be supplied to the Committee at the earliest

- recommends that the status of recovery, name and action taken against the delinquent officers/officials be submitted to the Committee at the earliest
- 5 13 17 After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied and Committee observed that matter is very serious in nature Therefore, the Committee recommends that latest position/detail of the court cases i e sategwise, namewise, yerawise, courtwise alongwith the financial implication thereon be intimated to the Committee
- 6 14 15 18 The Committee examined the matter of physical verification with department representatives the Committee recommends that the amount of recovery shown at serial no 7 should be recovered at the earliest and also intimate to the Committee
- 15 7 19 After the written reply and during oral examination of the representatives of the department the Committee ask further to the department about the strength of buses as required The department stated about shortage of buses before the Committee therefore as and when the 867 buses come in the department then the work of department run smoothly Therefore, the Committee recommends that latest detail of 867 buses ,as and when the shortage of 867 buses will be removed may also be intimated to the Committee at the earliest
- 8 16 20 After going through the written reply and oral

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examination of the representatives of the department, the Committee observed that there is gross negligence on the part of department and the defaulting officers/officials are liable for negligence, therefore, the appropriate action will be taken against the defaulting officers/ officials The department request before the Committee and sought the time for submission of full detail about the negligence and stated that the detailed reply will be submitted to the Committee Thus the Committee is not satisfied and recommends that the latest action taken report/position be submitted to the Committee at the earliest

- 9 16 21 After going through the written reply and oral examination of the representatives of the department the Committee recommends that the these types of buses should be ply in other district of the state as soon as possible and the Committee also be informed
- 10 17 22 After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied and recommends that the list of district wise condemned buses and the policy/procedure adopted for declaring the buses as condemned be submitted to the Committee as soon as possible
- 11 17 23 After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied Therefore, the Committee recommends that the latest position/action taken report be submitted to the Committee
 - 12 18 24 After going through the written reply and oral

1	2	3	4
			examination of the representative of the department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest
13	18	25	After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied Therefore, the Committee recommends that the latest position be submitted to the Committee
14	19	26	After going through the written reply and oral examination of the representatives of the department The Committee recommends that the bus queue shelter may be constructed in village Kheri Chokta and Baas in Narnoul Constituency where the numbers of villages are connected

Appendix II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995 1996 1996 1997 2000 2001 2001 2002 2003 2004 2006-2007 2007 2008 2008 2009 2010 2011 2011 2012 2012 2013 2013 2014 2015 2016 2016 2017 2017 2018 and 2018 2019

Sr	Page	Paragraphs	Further Observations/Recommendations made by the
No	of the		Committee
	Report		

1	2	3	4
			28th Report (1995 96) PUBLIC HEALTH ENGINEERING DEPARTMENT
1	30 34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/ officials who are at fault
			The Committee further desired to intimate the amount involved in each case
			The Committee, therefore, desired that the detail of the cases relating to embezzlements/ complaints etc which are pending in various courts, alongwith the amount involved, be sent to the Committee
2	35 37	23	 The Committee therefore, recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken, under intimation to the Committee
			(11) During oral examination of the representatives of the Public Health Engineering Department on 12 5 2010 a matter regarding the imprisonment of Shri Raghubir Singh Beldar Uchana Teh Narwana Distt Jind under Section 420 for the period from 8 2 2008 to 8 5 2008 came to the notice of the Committee on Estimates During the oral examination the departmental representatives assured that it will be looked into and Committee will be informed accordingly The department informed the Committee

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vide its memo No 14741 PHE/B-2 dated 20 9 2010 that Shri Raghubir Singh Beldar working in the PHE Sub Division Uchana remained on long leave from 8 2 2008 to 3-5 2008 During the leave period the official was in jail due to family land dispute When the matter came in the notice of Executive Engineer he was acquitted of the charge levelled against him. However the explanation of the official was called In the reply, he stated that he was in jail under Section 420 due to family land dispute during the leave period The Hon ble Session Court vide order dated 31-3 2009 had acquitted him of the charges levelled against him Executive Engineer, PHE Division Narwana who is Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official The Committee went through the reply of the department which was not found satisfactory by the Committee The department has itself admitted that official Shri Raghubir Singh Beldar Uchana Distt Jind remained on long leave from 8 2 2008 to 3 5-3008 and drung the leave period the official was in jail The Committee observed that the reply itself contradictory The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in jail whatsoever reason is under the relevant provision of the Haryana Civil Services (Punishment and Appeal) Rules 1987 as was done in the case of Shri Subhash Solanki Electrician Helper working in the PHE Division No 1 Faridabad. Therefore the Committee recommends that strict action be taken against the officers concerned (S.D E) who are responsible for this lapse at that time and who have done a loss to State Exchequer

29th Report (1996 97) HEALTH DEPARTMENT

The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years

The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied

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The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years, be supplied to the Committee

On 23 6 2015 the Committee also recommends that pedning Court cases may be pursued vigorously by the department and the Committee would also like to know that who is responsible for lack of official evidence in the Court in different cases pending in the Courts? Detail thereof be sent to the Committee at the earliest

32nd Report (2000 2001)

TOURISM DEPARTMENT

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After oral evidence of the department the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes

The Committee therefore recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee

During the spot inspection, the Committee observed that the building of Surkhab Tourist Complex Sirsa the complex is very old The Committee therefore recommends that the new building with modern facilities & banquet hall be constructed The Committee further recommends that the price of liquor/beer served in the complex may also be reduced

The Committee therefore observed that the Tourist Complex Ottuwear is an extra Iiablility on the department and recommends that the complex be closed

The Committee also recommends that a banquet hall at Papava Tourist Complex Fatehabad, Blue Bird Complex at Hisar Black Bird Tourist Complex at Hansi may also be constructed

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33rd Report (2001-2002 **EXCISE & TAXATION DEPARTMENT**

37 8 After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case

> The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings

> The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months

> The Committee would also like to make on the spot study tour of Distilleries in the State

35th Report (2003 2004) ENVIRONMENT DEPARTMENT

- (11) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land
- (iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001 2002 till the finalization of the report be supplied to the Committee
- 7 13 7 The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one of the next paras)
- 8 18 14 The efforts made in this respect may be intimated to the Committee
 - (1) The Committee desired that the Department should

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			take more effective steps to check the qualities as per norms in manufacturing of the polythene bags(11) The Committee further desired that the Environment
			Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State
			The Committee observed that the State Government has imposed ban on the manufacturing sale and usage of all plastic carry bags but the carry bags are still in use with impunity Therefore, the Committeee recommends that the following information be submitted to the Committee
			(1) District wise report of the number of challans isued against the violators
			(1) How many collection centre for waste plastic are there
			(111) In which Municipal Corporation Municipal councils and Municipal Committees collection centers has been set up and when they were set up and
			(1v) The number of manufacturing units of the polythene bags in the State
			The above information be submitted to the Committee at the earlist
9	19 20	17	After oral evidence of the Department the Committee desired
			(1) the Department to initimate the detail of the defaulters if any found in the sample testing along with the action taken against the defaulters and
			(11) the Depatment to consider the matter of obtaining the samples form the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories

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			The Committe desired to know about the steps taken by the department to clean the polluted water of Gurgaon and Agra canals
10	21	18	(1) After examination of the Department, the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Faridabad Gurgaon Panipat Bahadurgarh, Rohtak etc
			 (n) The Committee desired the Department to take effective steps to check the pollution caused by sound
			(111) The Committee further desire to know about the norms fixed for air and sound pollution m the big cities of Haryana and steps taken by the department to control air and sound pollution
			36th Report (2006 2007)
			DEVELOPMENT & PANCHAYATS DEPARTMENT
11	7	3	The Committee is not satisfied with the reply and the Committee is of the view that decision should have been taken at appropriate time. It should not have been kept pending for a long time. Therefore, the Committee recommends that the detail latest status of 5 pending cases out of 6 cases as stated be supplied to the Committee at the earliest. The question of record of 5 case are being not available in the record does not arise at all
12	45	18	The Committee is not satisfied with the reply of department and recommends that the department should take necessary steps to protect the Panchayati properties The Committee further recommends that the

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department should take prompt action to remove/vacant the illegal possession/encroachment over the Panchayati properties and also fix the responsibility by deputing a special officer to per sue and resolve the court case relating Panchayati properties

The Committee desired to know the latest position in this regard

37th Report (2007 2008)

RURAL DEVELOPMENT DEPARTMENT

13	18	6	After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the scheme in district Faridabad Wrong verification was done by some officers intentionally Therefore, the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with m a stipulated period
14	21	8	The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee
15	24	11	After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning of the Department The Committee further observed that the works of the public are being not done in time due to the shortage of staff Therefore, the Committee desires that the districtwise details of vacant post be supplied to the

said posts

The Committee would like to know the latest position

Committee and strenuous steps be taken to fill up the

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16	25	12	After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made The Committee be apprised of the action taken and stage

of recovery with in a limited time period

38th Report (2008 2009)

WELFARE OF SCHEDULED CASTS AND BACKWARD CLASSES DEPARTMENT

17 20 9 During the course of oral examination of the representatives of the department, the department admitted before the Committee about the enforcement of reservation policy for admission in the private colleges but Committee observe that the department not take appropriate steps for enforcing the reservation policy for admission in the private colleges Therefore, the Committee recommends that the department take appropriate steps to maintain the roster system of department for smooth working of the department and also intimate to the Committee at the earliest

38th Report (2008 2009) TOURISM DEPARTMENT

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After going through the written reply supplied by the department and oral examination of the representatives of the department the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the

1 2 3 4 department and after restructuring the Committee be informed about it. 19 39 20 During the oral examination the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dried up The Committee recommends that the solution of the said problem be carried out with the coordination of two three departments The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation Out of which 334 rooms will be renovated from 2008 to 2009 178 rooms have been renovated during the last two years The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes

39th Report (2010 2011)

EXCISE & TAXATION DEPARTMENT

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After going through the written reply and oral examination of the representatives of the department the Committee recommends that as and when a decision of the Hon'ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee

40th Report (2011 2012) PUBLIC HEALTH ENGINEERING DEPARTMENT

- 21 10 3 After going through the written reply and oral examination of the representatives of the Department the Committee desired to know the justification of the demand of new posts which the department has sent to the Government.
- 22 12 4 After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the vacant posts must be filled up without further loss of time so that

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			the work of the Department may not suffer The Committee may be informed about it.
23	13	5	During the course of oral examination it came into the notice of the Committee that there are such Dhanies where water facility has not been provided Therefore, the Committee desired to know full details of the number of such Dhanies which have requested for providing the drinking water along with the numbers of such Dhanies to which the drinking water has not been made available even after their request
24	16	6	 (a) After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the complete details about the action taken in the matter of complaints received and enquiry conducted regarding the irregular ities/ embezzlement/misappropriation of funds against the officers /officials of the department during the last three year may be provided to the Committee. The Committee also want to know about the number of such cases which has been disposed off at department level (b) The Committee recommends that the latest position of the Courts Cases along with its details may also be provided
25	20	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Committee may be informed about the latest position about the audit paras/objection raised by the audit parties and also provide the detailed information about it.
26	25	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the amount of loss occurred and the amount of recovery made so far may be intimated to the Committee along with the full details about the number of persons who have been punished so far

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27	25	11	While discussion in the oral examination it came into the notice of the Committee that the Taps fitted on the water supply generally are removed by the mischievous persons so the Committee recommends that the technical wing of the department should develop such type of taps which can not be removed easily
28	25	12	While discussion in the oral examination it came into the notice of the Committee that there is no provision of drinking water in the unauthorized Colonies Drinking water is a basic human need Therefore, the Committee recommends that a proposal regarding the setting up of Stand Posts in these Colonies may be sent to the Hon'ble Chief Minister
			41st Report (2012 2013)
			IRRIGATION DEPARTMENT
29	21	7	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department take prompt action to fill up the vacant posts and also recommends that the department may sent reminders to the recruiting agency for filling up these posts so as to avoid any adverse effect on the working of department. The Committee may also be informed accordingly
30	30	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of projects pending for providing water to the Public Health Engineering Department for supplying drinking water to the villages/towns and cities till 1 7 2012 may be supplied to the Committee
31	30	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of industries where the water is being provided by the department

and also list of industries whose demand for water is

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			pending may be supplied to the Committee Thereafter the Committee will conduct on spot study/visit
32	35	12	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of studs installed in the Indri, Karnal and Gharounda area on Yamuna river The Committee further wants to know the reasons of not desilting the drain across the villages Juan, Chitwana, Khulheri and Badwasni since 1998 and also recommends to desilt this drain
33	35	13	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position in regard to maintenance of Canals may be provided to the Committee
34	39	14	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of projects which has been completed The Committee will visit these projects to examine the work
35	40	15	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may raise objection with the H P govt. on the issue of polluting water bodies and the Committee may be informed accordingly about the development in this case
36	41	16	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of pending complaints which has not been decided till now
37	53	17	After going through the written reply and oral examination of the representatives of the Department the Committee wants to know whether the

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			department has taken any disciplinary action against the officers /officials who were found responsible for the Audit Paras
38	56	18	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the information on the following points
			1 Total Machinery with the department,
			2 Machinery in working condition, and
			3 Machinery lymg unused
39	60	19	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position on the issue of loss/shortage may be provided to the Committee
40	60	20	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest.
			42nd Report (2013 14)
			ENVIRONMENT DEPARTMENT
41	15	4	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer and if the recruitment of technical post may be difficult through HPSC then the recruitment of these post may be conducted by making special drive So far as regarding polluted water, the delhi govt may be obstructed by filling the writ petition before the Supreme court and NCT to fallen the sewerage water (32 Nala) of delhi in Yamuna river and S T PJ also install on the said sewerage water(Nala) and only treated water permitted to pass in Yamuna river

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- 42 16 6 After going through the written reply and oral examination of the representatives of the Department the Committee recommends that Rs 5 lacks and Rs 2 lacks fine may be imposed against the violator of rules regarding Plastic bags manufacturer and stockiest respectively
- 43 16 8 After oral examination of the department the Committee recommends that the action taken by the department on the departmental files be supplied/ informed to the Committee at the earliest

44th Report (2015 16) AGRICULTURE DEPARTMENT

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 - (1) After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and desires that the latest position with complete detail be supplied to the Committee at the earliest
 - (11) After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and desires that the latest position with complete detail be supplied to the Committee at the earliest
- 45 20 14 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desire that the latest position with the complete detail be supplied to the Committee at the earliest

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46	28	17	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied The department officer give assurance before the Committee that they will do needful to complete/finalize the enquiry within 3 months and thereafter submit the report before the Committee Therefore, the Committee desire to supply the latest report at the earliest
47	41	25	After going through the written reply and oral examination of the representative of department the Committee is not satisfied Therefore Committee desire that the latest position be intimated to the Committee at the earliest.
			45 th Report (2016 17)
			HEALTH DEPARTMENT
48	18	16	After going through the written reply and oral examination of the representatives of the Department the Committee observed that the amount has been shown nil in the column of expenditure of some schemes Therefore, the Committee recommends that detailed report for showing the expenditure nil be submitted to the Committee within three months
49	22	17	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department.
50	25	18	During the course of oral examination by the Committee the departmental representatives informed the Committee that the recruitment procedure on outsourcing basis will be completed within one and a half month The Committee, therefore, recommends that after making the recruitments, a report be submitted to the Committee
51	26	19	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied The Committee, therefore,

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2 3 4 recommends that latest report be submitted to the Committee alongwith C H C, Gharaunda (Karnal) 27 20 After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position may be submitted to the Committee. 28 21 After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the rate of infant mortality for male and female infants be submitted separately 30 22 After going through the written reply and oral examination of the representatives of the Department the Committee desired that details about the official foreign visits undertaken by employees of health department together with the expenditure incurred thereon be submitted to the Committee within three months. 31 23 After going through the written reply and oral examination of the representatives of the Department the Committee recommends that action taken report in regard to encroachment of CH.C Kharkhoda, PHC Nagina and C H C Hodal be submitted to the Committee 56 36 24 During the course of oral examination of the departmental representatives it came to the notice of the Committee that PHC for village Barsat and Chaura in Gharaunda Constituency were sanctioned during the year 2002 but the same has not been started so far The Committee. therefore, recommends that a detailed report in this regard be submitted to the Committee within three months 57 37 25 After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position about the audit

58 37 26 After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the annual administrative report may be supplied to the Committee at the earliest

para may be supplied to the Committee

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			46 th Report (2017 18)
			INDUSTRIES & COMMERCE DEPARTMENT
59	27	12	After going through the written reply and oral examination of the presentatives of the Department the Committee observed that the department has incurred very small part of budget amounting to rupees 11 Cr during first nine months of financial year and incurred major part of budget amounting to rupees 315 Cr During the last three months The Committee therefore, desired that the budget should incurred judiciously spread over in the whold year so as to avoid any irregularity
60	29	13	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department.
61	30	14	After going through the written reply and ora ¹ examination of the representatives of the department
			the Committee desired as under
			(1) When the tenders for recruitment on outsourcing basis were invited,
			(u) What procedure was adopted for the recruitment,
			(m) The number of persons applied for, and
			(iv) The name of persons given appointment.
			The Committee further desired that reservation policy may also be taken care of in the recruitment on outsourcing basis
62	30	15	After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied Therefore, the Committee recommends that the latest position be intimated to the Committee

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63	36	16	After going through the written reply and oral examination of the representatives of the department, the Committee is not satisfied Therefore, the Committee recommends that the latest position be intimated to the Committee
64	37	17	After going through the written reply and oral examination of the representatives of the Department the Committee desired to know that how many cases for the loan were recommended alongwith number of persons to whom the loan was sanctioned The Committee also recommends that all the persons whose applications are approved should be given loan
65	38	18	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the latest position in respect of grievances be intimated to the Committee The Committee further desired that the copy of notification be supplied to the Committee
66	38	19	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the flats constructed in the industrial area should be allotted on no profit no loss basis so that all labourer may get houses
67	38	20	After going through the written reply supplied by the Department regarding audit paras and oral examination of the representatives of the Department, the Committee recommends that latest position about the audit paras may be supplied to the Committee
68	39	21	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Reports may be supplied to the Committee at the earliest.

47th Report (2018 19) Public Works (B&R) Department

69	39	14	After going through the written reply and oral examination of the representative of the department, the Committee is not satisfied and recommends that the latest detail position/report be submitted to the Committee alongwith the detail of delinquent officers/officials, recommendations made by department thereon and time consumed by govt for taking action on
			recommendations
70	69	20	After going through the written reply and oral examination of the representative of the department the Committee is not satisfed and recommends that the works of the Bye Passes should be done at the earliest and latest report
			/position be also intimate to the Committee
71	73	21	After going through the written reply and oral examination of the representative of the department, the Committee is not satisfed and recommends that the latest detail position/report be submitted to the Committee

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